

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 89810 of 2013

(Arising out of Order-in-Appeal No. 931-932/MCH/AC/Gr.IIB/2012
dated 21.11.2012 amended vide corrigendum dated 15.10.2013 passed
by the Commissioner of Customs (Appeals), Mumbai Zone I)

M/s. Oil & Natural Gas Corporation Ltd.Appellant
Transportation & Shipping office,
15/E, Maker Tower, Cuffe Parade,
Mumbai

Vs.

Commissioner of Customs, Mumbai Import IRespondent
New Custom House, Ballard Estate,
Mumbai

APPEARANCE:

None for the appellant
Shri Adeeb Pathan, DC (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85499/2024

DATE OF HEARING: 15-05-2024
DATE OF DECISION : 15-05-2024

Per: Coram

It is seen from the records that this dispute has been listed for disposal since August 2022 and on each of the adjourned dates there has been no representation on behalf of appellant. It is also seen that

on 21st July 2023, direction had been given to issue notice of last opportunity to be heard before disposal.

2. It would appear that appellant is no longer interested in pursuing the appeal and, accordingly, appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

//SR